

- (2) Twenty-ninth Report—Report on the proposal to include certain Social and Economic offences in the Indian Penal Code. The 29th Report really covers 8 subjects.)

- (3) Thirtieth Report—Report on Section 5 of the Central Sales tax Act, 1956—Taxation by the States on Sales in the course of Import.

The 28th Report has been published. The 29th and 30th Reports are under print.

#### REPORT OF THE SUKTHANKAR COMMITTEE ON CARGO SERVICES

939. SHRI P. K. KUMARAN: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether the Sukthankar Committee has submitted its report on the scope for increased cargo services on the India-U.S. Pacific route; and

(b) if so what are the main points of the report?

THE MINISTER OF TRANSPORT AND SHIPPING (PROF. V. K. R. V. RAO): (a) and (b). The Report of the Sukthankar Committee has been received. The more important conclusions in the Report are that the percentage of the total trade catered for by Indian flag ships between the U.S. Pacific Coast and the East and West Coasts of India varied during the last 5 years (1961—1965) from 3.23 per cent to 20.43 per cent. There is scope for Indian flag ships to operate on this trade route, if the share of trade carried by Indian flag ships is assessed against the total trade (including the trade carried by trams, bulk carriers and tankers). If, however, the trade carried by Indian flag ship is assessed against the total liner trade, Indian flag ships are already

catering for more than their legitimate share. This proportion varied during the last 5 years (1961—65) from 10.69 per cent to 69.3 per cent.

The future of the trade between the U.S. Pacific Coast and the East and West Coasts of India should be examined in the light of written conventions or understanding governing the trade on this as well as other routes and also according to whether the recognised percentage of trade to be carried by ships belonging to two countries and third flag ships is based on the liner trade or the total trade.

#### INTRODUCTION OF SILO SYSTEM

940. SHRI G. MURAHARI: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether any proposals have been made by experts that Silo System of storage be introduced instead of the present warehousing for storage of foodgrains; and

(b) if so, whether Government have considered the feasibility of introducing this system of storage to eliminate wastage due to pilferage and rodents?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHAB SHINDE): (a) and (b) The Government of India have so far appointed only one Expert Committee, an Indo-Swedish Team, which recommended the setting up of large sized silos with high speed unloading equipment at some of the major ports of the country. The Government have already accepted the recommendation to set up a silo at Kandla port. The recommendations of the Team in respect of the esta-

blishment of silos at Madras, Haldia and Sheva in Bombay are still under the consideration of the Government. Some private parties interested in the manufacture or construction of silos and certain other agencies have also approached the Government for setting up or construction of inland silos for providing better storage facilities in various parts of the country. The feasibility of these proposals will have to be considered in consultation with the State Governments and the other agencies who will be largely concerned with the construction of small sized silos and storage bins. The Government of India have already constructed modern storage accommodation both for bulk and bagged storage to stock foodgrains to the extent of about 2 million tonnes under damp-proof and rodent proof conditions.

#### ACREAGE OF CULTIVATED AND CULTIVABLE LAND

941. SHRI N. R. MUNISWAMY: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) the total acreage of cultivated and cultivable land in India at present; Statewise;

(b) whether the Central Government offers any subsidy to the State Governments to develop land in each State; and

(c) whether the scheme of land reclamation is being carried out by each State?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE): (a) Total area of cultivated lands and cultivable lands, state-wise is as follows:—

S. No.	Name of State/Union Territory	Total cultivated area	Total cultivable area
		(area in thousand hectares)	
1	Andhra Pradesh	13,640	16,127
2	Assam	2,428	2,963
3	Bihar	9,796	11,328
4	Gujarat	10,038	11,030
5	Jammu & Kashmir	779	1,073
6	Kerala	2,073	2,435
7	Madhya Pradesh	17,430	21,098
8	Madras	6,974	8,551
9	Maharashtra	19,292	21,446
10	Mysore	11,221	12,750
11	Nagaland	47	47
12	Orissa	6,713	8,610
13	Punjab (erstwhile)	8,101	8,487
14	Rajasthan	15,989	25,029
15	Uttar Pradesh	18,118	21,081
16	West Bengal	5,443	6,451
17	Andaman & Nicobar Islands	11	20
18	Delhi	93	105
19	Goa, Daman & Diu	n.a.	n.a.
20	Himachal Pradesh (erstwhile)	291	375
21	Laccadive & Amindivi Islands	3	3
22	Manipur	167	190
23	N.E.F.A.	n.a.	n.a.
24	Pondicherry	31	36
25	Tripura	237	334
Total All India		1,48,915	1,79,569